

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WINDSOR CABLES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	WINDSOR CABLES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/12/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1992PTC051366
5.	Address of the registered office and principal office (if any) of corporate debtor	44 SSIINDUSTRIAL AREA G T KARNAL ROAD NEW DELHI 110033
6.	Insolvency commencement date in respect of corporate debtor	04.03.2020 (Date of receipt Email from NCLT)
7.	Estimated date of closure of insolvency resolution process	30/08/2020 (180 days from 05.03.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NARESH KUMAR MUNJAL IBBI/PA-001/IP-P00362/2017-18/10620
9.	Address and e-mail of the interim resolution professional, as registered with the Board	125, 2 nd Floor, Kailash Hills, New Delhi 110065 nkmunjalcacs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	125, 2 nd Floor, Kailash Hills, New Delhi 110065 irpwindsor@gmail.com
11.	Last date for submission of claims	18.03.2020
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: As at no 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **WINDSOR CABLES PRIVATE LIMITED** on 04.03.2020.

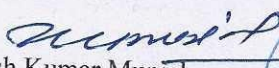
The creditors of Windsor Cables Private Limited, are hereby called upon to submit their claims with proof on or before 19.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.


Naresh Kumar Munjal
06.03.2020 New Delhi

